

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8119 of 2021

Rahul Kumar Singh @ Rahul Singh @ Kallu ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioner : Mr. Vikash Kumar, Advocate

For the State : Mr. Bishambhar Shastri, A.P.P.

---

Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes.

The petitioner is an accused in connection with Sonari P.S. Case No. 34 of 2021.

The informant was waylaid by miscreants and mobiles and cash of 1400/- were looted away by them.

It appears that two mobiles were recovered from the petitioner. The petitioner has got a criminal antecedent. No Test Identification Parade has been held and the petitioner is in custody since 24.02.2021.

Regard being had to the period of custody, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate at Jamshedpur in connection with Sonari P.S. Case No. 34 of 2021.

(RONGON MUKHOPADHYAY,J.)